

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 902
TO BE ANSWERED ON 22-12-2017

STEPS TO PROTECT CITIZENS FROM AADHAAR DATA LEAK

902. SHRI NARESH AGRAWAL:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Government is violating the privacy of citizens of the country by taking their full details through Aadhaar and sharing the same with private companies, if so, the reasons therefor;

(b) whether this does not amount to violation of the decision of the Supreme Court that privacy is a fundamental right; and

(c) if not, in what manner Government protects the details of Aadhaar so that privacy of the citizens is not violated?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI ALPHONS KANNANTHANAM)

(a), (b) and (c): No, Sir. During enrolment for Aadhaar, only following minimum information is required:

1. Biometric Information - (i) Facial image (ii) All ten fingerprints and (iii) Scans of both irises.

2. Demographic Information: (i) Name (ii) Date of Birth (iii) Gender and (iv) Residential Address

Further, sharing of Aadhaar information is governed by Section 8 and Section 29 of Aadhaar Act, 2016, Aadhaar (Sharing of Information) Regulations, 2016 and Aadhaar (Authentication) Regulations, 2016 which lay down requirement of explicit consent of resident for sharing his Aadhaar information and other strict conditions as to the purpose of sharing of information, nature of information to be shared, manner of sharing of information etc.

Thus, there is no violation of Supreme Court's decision.
